

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5050
ANSWERED ON:07.05.2012
SAFETY OF LABOURERS AT WORK PLACE
Tanwar Shri Ashok

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is satisfied with the level of standards of safety, health and environment extended to the labourers/workers in the country;
- (b) if so, the details thereof;
- (c) whether the Government has chalked out any plan to further improve the safety of labourers/workers at workplace;
- (d) if so, the details thereof; and
- (e) the number of complaints registered for safety lapses at workplace during the last three years and the current year, State-wise alongwith the action taken against the guilty?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Adequate statutory provisions exist under the Factories Act, 1948, the Mines Act, 1952, the Dock Workers (Safety, Health and Welfare) Act, 1986 and Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 to ensure occupational safety and health of workers in the factories, ports, docks and mines.

(c) & (d): The Government has declared a National Policy on Safety, Health and Environment at Workplace on 20th February, 2009. Moreover the statutory provisions are reviewed and necessary amendments are enacted from time to time.

(e): As per the information received from the Chief Inspector of Factories (CIFs) of the States/Union Territories the details of state-wise prosecutions and convictions under Section 92 and 96A of the Factories Act, 1948 during 2008, 2009, and 2010 are given at Annexure-IA, Annexure-IB and Annexure-IC.

The details of prosecutions Launched and Convictions in respect of the major ports during the year 2008, 2009 and 2010 are given in Annexure-II.

The state-wise details of complaints received for safety lapses at work place during the last three year & the current year along with action taken in respect of construction Establishments of Central sphere under Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 is given in Annexure-III.

The details of complaints received from Mines area during the last three years and the current year state-wise are given in Annexure -IV.

The Action taken after inspections & enquiries under the Mines Act, 1952 are given at Annexure-V.

The detail of prosecutions launched during 2009 to 2011 under the Mines Act, 1952 are given at Annexure -VI.